

MINUTES OF THE MEETING No. 10/09 HELD ON 4.6.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

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The 10/09 meeting of Advance Licensing Committee was held on 4.6.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

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The Committee first considered minutes of the NC meeting No. 09/09 for confirmation and confirmed and adopted the same without any change.

Case No. M-76 NC No. 10/09 Dated 4.6.08	M/s. Grand Organics Pvt. Ltd. F.N. 01/82/50/ 63/ AM07/DES-IV RLA F.No. 17/24/40/ 5/AM07 Lic. NO. 1710001291 dt. 18.4.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the committee noted that the name of export product given as “fomlated alkyl Alchohol Alkoxylate” is generic and not specific and process details is not correctly given . It is not possible to work out input output ratio. Firm may furnish published literature for the export product along with details of manufacturing process. The Committee decided to maintain status quo. The case will be opened on receipt of reply.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-77 NC No. 10/09 Dated 4.6.08	M/s. Septodent Heallthcare (I) Pvt. Ltd. F.No.01/83/50/ 301/AM04/DES-IV RLA No. 03/24/40/172/AM04 Lic.No. 031020635 Dt. 28.5.2005.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 18.6.2008. File handed over to TA.

Case No. M-78 NC No. 10/09 Dated 4.6.08	M/s. Ajanta Offset & Packaging Ltd. F.No.01/87/50/386/AM07/DES-IV RLA No. 05/24/40/82/AM07 Lic. No. 0510187017 Dt. 19.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda. The representative of DIPP present in the meeting and offered verbal comments,. the committee noted that item is semi-finished books and taking cue from SION A 1569 glue allowed at 0.5 kg. for 100 Kg. of paper used.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M-79 NC No. 10/09 Dated 4.6.08	M/s. Clariant Chemical (India) Pvt. Ltd. F.N. 01/82/162/ 109/ AM08/DES-IV RLA F.No. 03/94/40/ 579/AM06 Lic. NO. 0310345339 dt. 30.8.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.7.2008..

Case No. M-80 NC No. 10/09 Dated 4.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 1504/ AM05/DES-IV RLA F.No. 03/24/40/ 1400/AM05 Lic. NO. 0310304153 dt. 29.11.2004
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/145/2003/Ch.II dated 2.6.2008 and noted that the firm has not furnished any technical literature in support of requirement of inputs as applied for. So it is not possible to enhance raw materials for the import product. Therefore, the Committee. decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-81 NC No. 10/09 Dated 4.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 1378/ AM05/DES-IV RLA F.No. 03/24/40/ 1800/AM05 Lic. NO. 0310300844 dt. 4.11.2004
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/145/2003/Ch.II dated 2.6.2008 and noted that the firm has not furnished any technical literature in support of requirement of inputs as applied for. So it is not possible to enhance raw materials for the import product. Therefore, the Committee. decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-82 NC No. 10/09 Dated 4.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 159/ AM05/DES-IV RLA F.No. 03/24/40/ 1858/AM05 Lic. NO. 0310308854 dt. 23.12.2004
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/145/2003/Ch.II dated 2.6.2008 and noted that the firm has not furnished any technical literature in support of requirement of inputs as applied for. So it is not possible to enhance raw materials for the import product. Therefore, the Committee. decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-83 NC No. 10/09 Dated 4.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 2211/ AM05/DES-IV RLA F.No. 03/24/40/ 1400/AM05 Lic. NO. 0310317163 dt. 16.2.2005
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/145/2003/Ch.II dated 2.6.2008 and noted that the firm has not furnished any technical literature in support of requirement of inputs as applied for. So it is not possible to enhance raw materials for the import product. Therefore, the Committee. decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-84 NC No. 10/09 Dated 4.6.08	M/s. Diamond Dychem Ltd. Mumbai F.N. 01/83/162/ 217 / AM08/DES-IV RLA F.No. 03/20/39/ 07 /AM05 Lic. NO. 0310303276 dt. 23.11.2004 RLA F.No. 03/20/39/ 02/AM04 Lic. NO. 0310202947 dt. 20.5.2003
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/18/2008/Ch.II dated 23.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Optical Whitening Agent/ Optical Brightner UVITEX 488 Liq. (Assay 17.10%)	1 kg.	1. Cyanuric Chloride 2. Aniline 2.5 Disulphonic Acid	0.060 kg. 0.087 kg.

		3. Diamino Stilbene Disulphonic Acid (4,4-Diamino Stilbene -2.2-Disulphonic Acid) Or a) Para Nitro Toluene b) Caustic Soda 4. Morpholine 5. Soda Ash 6. Caustic Soda Lye 7. Monoethylene Glycol 8. Poly Ethylene Glycol 9. Diethanol Amine 10. Marlipal 11. Lanaset Violet B	0.058 kg. 0.072 kg. 0.116 kg. 0.031 kg. 0.018 kg. 0.062 kg. 0.096 kg. 0.143 kg. 0.048 kg. 0.005 kg. 0.002 kg.
Optical Whitening Agent/ Optical Brightener Preparation 2003 Dried (Assay 84%)	1 kg.	1. Cyanuric Chloride 2. Diamino Stilbene Disulphonic Acid (4,4-Diamino Stilbene -2.2-Disulphonic Acid) Or a) Para Nitro Toluene b) Caustic Soda 3. Caustic Soda Lye 4. Morpholine 5. Soda Ash	0.526 kg. 0.526 kg. 0.657 kg. 1.052 kg. 0.342 kg. 0.236 kg. 0.152 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-85 NC No. 10/09 Dated 4.6.08	M/s. Grand Organics Pvt. Ltd. F.N. 01/82/50/ 540/ AM07/DES-IV RLA F.No. 17/24/40/75/AM07 Lic. NO. 1710001534 dt. 2.2.2002
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to call for Central Excise Data. Accordingly the case may be re-listed on 2.7.2008.

Case No. M-86 NC No. 10/09 Dated 4.6.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 1994/AM08/DES-IV RLA No. 03/94/40/377/AM08 Lic.No. 0310449975 Dt. 13.11.2007.
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- The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to fix the norms for the export product SOLAR DEP 50 instead of SOLAR ATPN as under:-

Item of Export	Qty.	Item of Import	Qty.
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SOLAR DEP 50 PRODUCT - CHEMICAL NAME- PROPYLENE AMMONIUM SULFATE	ELECTROPLATING REACTION N-N-DIETHYL-2	1 kg..	PROPARGYL ALCOHOL-1.520000 KG
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The above norms are fixed on the basis of the representation of the firm in addition to the norms already fixed in NC meeting NO. 45/08 dt. 13.2.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-87 NC No. 10/09 Dated 4.6.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2014/AM08/DES-IV RLA No. 03/94/40/885/AM08 Lic.No. 0310451866 Dt. 28.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to fix the norms for the export product Sodium Conducting Salt as under:-

Item of Export	Qty.	Item of Import	Qty.
SODIUM CONDUCTING SALT (PELLETS) ELECTROPLATING SALT - CONTAINING 95% SODIUM CYANIDE	1 KG.	SODIUM CYANIDE (POWDER)-	0.950 kg.

The above norms are fixed on the basis of the representation of the firm in addition to the norms already fixed in NC meeting NO. 45/08 dt. 13.2.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-88 NC No. 10/09 Dated 4.6.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/50/ 2011/AM08/DES-IV RLA No. 03/94/40/838/AM08 Lic.No. 0310451327 Dt. 23.11.2007.
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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to fix the norms for the export product Hene Additive No. 1 as under:-

Item of Export	Qty.	Item of Import	Qty.
HENE ADDITIVE NO.1 ELECTROPLATING ADDITIVE - CONTAINING 0.7% RM 95	1 LTR.	RM 95 (POTASSIUM PERFLUORO ALKIL SULPHONATE)	0.007 KGS.

The above norms are fixed on the basis of the representation of the firm in addition to the norms already fixed in NC meeting NO. 45/08 dt. 13.2.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/83-ALC1/2008 **MEETING DATE** : 04.06.2008

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Case No.:210/24/83-ALC1/2007	Party Name:PI INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved
HQ File :01/83/050/00250/AM06/	RLA File :13/24/040/00007/AM06/	Lic.No/Date:1310019377 23.08.2005	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/134/2004/Ch.III dated 23.9.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
1-Bromo-6-Chlorohexane (BCH)	1 kg.	1. 1, 6 Hexanediol 2. Bromine 3. Thionyl Chloride 4. N:N-Dimethyl Acetamide 5. N-Hexane	0.768 kg. 0.520 kg. 1.00 kg. 0.06 kg. 0.100 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

2	Case No.:211/24/83-ALC1/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status :Case Approved
	HQ File :01/83/050/00251/AM06/	RLA File :13/24/040/00008/AM06/	Lic.No/Date:1310019388 23.08.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/134/2004/Ch.III dated 7.12.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	1-Bromo-5-Chloropentane (BCP)	1 kg.	1. 1,5 Pentanediol 2. Bromine 3. Thionyl Chloride	0.720 kg. 0.595 kg. 1.00 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

3	Case No.:1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided issue reminder to RLA and firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008..			

4	Case No.:2/6/83-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00112/AM09/	RLA File :03/95/040/00520/AM06/	Lic.No/Date:0310355071 10.11.2005	Defer Date:02.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since D/L is under issue.. Accordingly the case may be re-listed on 2.7.2008.

5	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided issue reminder to RLA and firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008..			

6	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and noted that ITC of export product is not correct and decided to refer back to RLA for correction in ITC no. and decided to defer consideration of the case for four weeks.The firm may also be requested to furnish literature & end use of the export item. Accordingly the case may be re-listed on 25.6.2008..			

7	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991	Defer

8			16.02.2006	Date:02.07.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.				

9	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

10	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

11	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172	Defer

12			05.05.2006	Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

13	Case No.:7/6/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved
	HQ File :01/83/050/00117/AM09/	RLA File :03/94/040/00167/AM07/	Lic.No/Date:0310380568 16.05.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.III dated 11.7.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	- do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

14	Case No.:28/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00138/AM09/	RLA File :08/24/040/00075/AM07/	Lic.No/Date:0810057843 05.07.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

	Case No.:29/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00139/AM09/	RLA File :08/24/040/00076/AM07/	Lic.No/Date:0810057845	Defer

15			05.07.2006	Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

16	Case No.: 30/6/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00140/AM09/	RLA File :08/24/040/00069/AM07/	Lic.No/Date:0810058448 26.07.2006	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

17	Case No.: 31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

18	Case No.: 20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Approved
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and with reference to firm's letter dt/ 29.5.2007 noted that this licence has already approved in NC meeting No. 46/08 dt. 20.2.2008. Hence the committee withdrawn the case.			

	Case No.: 386/24/83-ALC1/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Approved
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HQ File :01/83/050/01026/AM07/

RLA File :13/24/040/00021/AM07/

Lic.No/Date:1310023396
15.12.2006

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/13/2005/Ch.III dated 5.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2-Methyl 1-Methylthio 2-Propanamine (MMTPA) (Min. 95%)	1 kg.	1. 2-Amino 2-Methyl 1-Propanol (95% Min.)	1.180 kg.
		2. Sodium Methyl Mercaptide (21%)	7.467 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

20	Case No.:11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

21	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:13.06.2008
	Decision : The case is listed on 11.6.2008. Hence withdrawn.			

22	Case No.: 32/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Deferred
	HQ File :01/83/050/00142/AM09/	RLA File :08/24/040/00335/AM07/	Lic.No/Date:0810063019 19.02.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

23	Case No.: 837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 2.7.2008..			

24	Case No.: 33/6/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Deferred
	HQ File :01/83/050/00143/AM09/	RLA File :08/24/040/00333/AM07/	Lic.No/Date:0810063463 08.03.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

25	Case No.: 31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Deferred
	HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631 03.05.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

26	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

27	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to issue a DO reminder to Fertilizer. Accordingly the case may be re-listed on 2.7.2008.			

28	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

29	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

30	Case No.: 30/22/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Approved
	HQ File :01/83/050/00648/AM08/	RLA File :03/94/040/00183/AM08/	Lic.No/Date:0310433854 25.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-			
	NEOBRITE PPS Containing 99.5% PPS Solid.	1 KGS	PPS Solid (1-(3-surfopropyl) - pyridinium betaine)	995 Gms
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.: 844/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Rejected
	HQ File :01/83/050/00841/AM08/	RLA File :05/24/040/00228/AM08/	Lic.No/Date:0510206858 27.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 8.4.2008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.: 981/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status: Case Rejected
	HQ File :01/83/050/00999/AM08/	RLA File :05/24/040/00395/AM08/	Lic.No/Date:0510207844 21.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 3.4.2008.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:979/24/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved								
	HQ File :01/83/050/00997/AM08/	RLA File :08/24/040/00134/AM08/	Lic.No/Date:0810066725 21.08.2007	Defer Date:								
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2006/Ch.III dated 14.5.2008 and decided to approve this case on repeat basis as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Acid Yellow 194</td><td>1 kg.</td><td>1. 4-Nitro 2-Amino Phenol 6-sulphonic Acid 2. Sodium Nitrite 3. Aceto Acetanilide 4. Salicylic Acid</td><td>0.523 kg. 0.167 kg. 0.395 kg. 0.062 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Acid Yellow 194	1 kg.	1. 4-Nitro 2-Amino Phenol 6-sulphonic Acid 2. Sodium Nitrite 3. Aceto Acetanilide 4. Salicylic Acid	0.523 kg. 0.167 kg. 0.395 kg. 0.062 kg.
	Item of Export	Qty	Item of Import	Qty								
Acid Yellow 194	1 kg.	1. 4-Nitro 2-Amino Phenol 6-sulphonic Acid 2. Sodium Nitrite 3. Aceto Acetanilide 4. Salicylic Acid	0.523 kg. 0.167 kg. 0.395 kg. 0.062 kg.									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE												

34	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 3.6.2008 from the firm. Accordingly the case may be re-listed on 2.7.2008			

35	Case No.:152/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008			

36	Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 3.6.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 2.7.2008.			

37	Case No.:63/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved							
	HQ File :01/83/050/01137/AM08/	RLA File :17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:							
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 15.9.2006 and decided to approve this case on repeat basis as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Lauryl Myristyl Alcohol 8 moles Ethoxylates</td><td>1 kg.</td><td>1. Lauryl Myristyl Alcohol 2. Ethylene Oxide(C₁₂- C₁₄ alcohol)</td><td>0.323 kg. 0.592 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Lauryl Myristyl Alcohol 8 moles Ethoxylates	1 kg.	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide(C ₁₂ - C ₁₄ alcohol)
Item of Export	Qty	Item of Import	Qty								
Lauryl Myristyl Alcohol 8 moles Ethoxylates	1 kg.	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide(C ₁₂ - C ₁₄ alcohol)	0.323 kg. 0.592 kg.								

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 3.6.2008 issued by Deptt. of C&PC (PI.Div.). Accordingly the case may be re-listed on 2.7.2008.			

39	Case No.:155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

40	Case No.:160/46/83-ALC1/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 7.5.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Percentage Pigment content and percentage Solid Resin content in each of export product;
2. Quality of raw material required for each type of export product against 100 Kgs. of each export product;
3. Chemical name of import item no. 5:
4. Technical specification of each import item: and
5. Material balance between import and export in terms of Pigment and Solid Resin.

Accordingly the case may be re-listed on 2.7.2008.

41	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

42	Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.7.2008..			

43	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and			

decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 2.7.2008..

44	Case No.:37/6/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00147/AM09/	RLA File :08/24/040/00114/AM08/	Lic.No/Date:0810067701 10.10.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

45	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 2.7.2008..			

46	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

47	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

as the D/L is under issue...Accordingly the case may be re-listed on 2.7.2008..

48	Case No.:16/6/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00126/AM09/	RLA File :03/94/040/00837/AM08/	Lic.No/Date:0310449752 08.11.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as the D/L is under issue...Accordingly the case may be re-listed on 2.7.2008..			

49	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

50	Case No.:71/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved
	HQ File :01/83/050/01650/AM08/	RLA File :17/24/040/00099/AM08/	Lic.No/Date:1710001839 29.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.III dated 30.4.2008 and decided to approve this case as under:-			
Item of Export		Qty	Item of Import	Qty
Polyoxyethylene 20, Sorbitan Mono Oleate.		1 kg.	Ethylene Oxide	0.677 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

51	Case No.:75/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved
	HQ File :01/83/050/01654/AM08/	RLA File :17/24/040/00107/AM08/	Lic.No/Date:1710001847 30.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.III dated 2.6.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Product – PTAL Para Toluidine 2.5 moles ethoxylate	1 kg.	Ethylene Oxide Para Toluidine	0.507 kg. 0.493 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

52	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from firm and defer consideration of the case for four weeks for wants of comments from the D/o ..Accordingly the case may be re-listed on 2.7.2008..			

	Case No.:79/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved
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53

HQ File :01/83/050/01658/AM08/	RLA File :17/24/040/00103/AM08/	Lic.No/Date:1710001851 30.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/150/2004/Ch.III dated 4.6.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Polyoxyethylene 20, Sorbitan Triolate	1 kg.	Ethylene Oxide	0.489 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

54	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

55	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

	Case No.:114/39/83-ALC1/2007	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
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56	HQ File :01/83/050/01693/AM08/	RLA File :31/24/040/00293/AM08/	Lic.No/Date:3110031808 05.12.2007	Defer Date:02.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..				

57

Case No.:111/39/83-ALC1/2007	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Approved
HQ File :01/83/050/01690/AM08/	RLA File :03/94/040/00488/AM08/	Lic.No/Date:0310452675 05.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/5/2008/Ch.III dated 13.5.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Black II (S.O. Dyes Black II)	1 kg.	2-Amino 5-Nitro Phenol	0.254 kg.
		Beta Naphthol	0.475 kg.
		Sodium Nitrite	0.152 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

58	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

	Case No.:158/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES		Meet No/Date:10/83-	Status:Case
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59		PVT. LTD,	ALC1/2008 04.06.2008	Approved
	HQ File :01/83/050/01737/AM08/	RLA File :17/24/040/00116/AM08/	Lic.No/Date:1710001864 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 22.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	EGP-01 Ethylene Glycol Monopalmito Stearate	1 kg.	1. Stearic Acid 2. Ethylene Oxide	0.866 kg. 0.134 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

60	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

61	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

62	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

63	Case No.:2/40/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deffered
	HQ File :01/83/050/01767/AM08/	RLA File :17/24/040/00109/AM08/	Lic.No/Date:1710001868 17.12.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

64	Case No.:183/39/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Rejected
	HQ File :01/83/050/01762/AM08/	RLA File :09/24/040/00418/AM08/	Lic.No/Date:0910032423 18.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 7.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:9/2/83-ALC1/2008	Party Name:ALOK MASTERBATCHES	Meet No/Date:10/83-ALC1/2008	Status:Case
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65		LTD.,	04.06.2008	Deferred
	HQ File :01/83/050/02145/AM08/	RLA File :05/24/040/00670/AM08/	Lic.No/Date:0510214152 31.12.2007	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

66	Case No.:15/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/02089/AM08/	RLA File :03/94/040/00967/AM08/	Lic.No/Date:0310456995 08.01.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

67	Case No.:4/49/83-ALC1/2007	Party Name:NOCIL LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/02032/AM08/	RLA File :03/95/040/00990/AM08/	Lic.No/Date:0310460310 07.02.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

68	Case No.:2/49/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/02030/AM08/	RLA File :08/24/040/00267/AM08/	Lic.No/Date:0810070393 28.02.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

	Case No.:4/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL	Meet No/Date:10/83-ALC1/2008	Status:Case
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69		CHEMICALS LTD	04.06.2008	Deferred
	HQ File :01/83/050/00268/AM09/	RLA File :10/24/040/00189/AM08/	Lic.No/Date:1010028951 29.02.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 2.7.2008..			

70	Case No.:5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 2.7.2008..			

71	Case No.:3/49/83-ALC1/2007	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/02031/AM08/	RLA File :08/24/040/00266/AM08/	Lic.No/Date:0810070461 04.03.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

72	Case No.:5/2/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00005/AM09/	RLA File :07/24/040/00804/AM08/	Lic.No/Date:0710056255 06.03.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

	Case No.:6/2/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES	Meet No/Date:10/83-ALC1/2008	Status:Case
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73		LIMITED	04.06.2008	Deferred
	HQ File :01/83/050/00006/AM09/	RLA File :07/24/040/00803/AM08/	Lic.No/Date:0710056256 06.03.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

74	Case No.:7/2/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/02143/AM08/	RLA File :13/24/040/00029/AM08/	Lic.No/Date:1310025924 18.03.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.7.2008..			

75	Case No.:1/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00265/AM09/	RLA File :25/24/040/00011/AM08/	Lic.No/Date:2510002058 24.03.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17.3.2008 issued by Deptt. of C&PC (Ch.Div.). Same D/L will be issued to firm as under:- 1. Application is for export of 6 products followed by ETC. Kindly furnish details for all the products proposed to be exported. 2. Catalogue of products 3. Chartered Accountant Certificate regarding past three years production of the export item and corresponding consumption of different raw materials. Accordingly the case may be re-listed on 2.7.2008.			

76	Case No.:2/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00266/AM09/	RLA File :25/24/040/00012/AM08/	Lic.No/Date:2510002059 24.03.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17.3.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.7.2008.			

77	Case No.:3/2/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00003/AM09/	RLA File :08/24/040/00274/AM08/	Lic.No/Date:0810070921 27.03.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008..			

78	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

79	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

80	Case No.:20/6/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00130/AM09/	RLA File :08/24/040/00012/AM09/	Lic.No/Date:0810071464 24.04.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

81	Case No.:21/6/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00131/AM09/	RLA File :08/24/040/00017/AM09/	Lic.No/Date:0810071488 25.04.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.7.2008.			

82	Case No.:3/10/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00267/AM09/	RLA File :13/24/040/00030/AM08/	Lic.No/Date:1310026178 14.05.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.7.2008..			

83	Case No.:6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:10/83-ALC1/2008 04.06.2008	Status:Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:02.07.2008
	Decision : The Committee considered the case as per agenda and noted that hard copy of application is awaited and decided to defer consideration of the case for four weeks..Accordingly the case may be re-listed on 2.7.2008..			

Date:11.06.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer